

**Directorate General of Foreign Trade
Udyog Bhawan**

DES-V Section

....

The Meeting No.13/AM-19 dated 27.09.2018 actually held on 11.10.2018 for the licensing year 2018-19 to consider the cases under Duty Exemption Schemes (Chapter-4) in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1	Shri V.K.Kohli, Director, T.C. Noida	TC, Noida
2	Dr. Ram Asrey Lal, Sr. General Manager	AT&DC
3	Shri Nand Lal, Consultant	DIPP
4	Shri J.D. Giri, Vice President	AEPC
5	Shri S.K. Mohapatra, DDG	DGFT
6	Shri Dinesh Baid, FTDO	DGFT

At the outset the Minutes of NC-V Meeting No. 12/AM-19 dated 13.09.2018 was taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No. 13/AM-19 dated 13.09.2018 and the decision taken in respect of each case is enumerated below:-

1	Case No.: 6/13/84-ALC3/2018	Party Name: PEACOCK IMPEX	Meet No/Date: 13/84-ALC3/2018 27.09.2018	Status: Deferred
	HQ File :01/84/050/00236/AM19/	RLA File :32/24/040/00005/AM18/	Lic.No/Date: 3210078163 25.04.2017	Defer Date: 25.10.2018
	Decision : Committee considered the case as per agenda along with other relevant papers and decided to request the firm to clarify that the Export Product No.04 mentions only one input fabric, whereas import items claimed are two and also provide sample for Item No.2. The case stands deferred for re-listing on 25.10.2018.			
2	Case No.: 4/13/84-ALC3/2018	Party Name: PINNACLE CLOTHING CO	Meet No/Date: 13/84-ALC3/2018 27.09.2018	Status: Approved
	HQ File :01/84/050/00234/AM19/	RLA File :05/24/040/00440/AM18/	Lic.No/Date: 0510404942 14.12.2017	
	Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			







3	Case No.:3/13/84-ALC3/2018	Party Name:NARASIMHA MURTHY.MR(PROP.TECHNO FLEX INDUSTRIES)	Meet No/Date:13/84-ALC3/2018 27.09.2018	Status: Deferred
	HQ File :01/84/050/00233/AM19/	RLA File :07/24/040/00275/AM18/	Lic.No/Date:0710112655 09.01.2018	Defer Date: 25.10.2018
	Decision : Committee considered the case as per agenda along with other relevant papers and decided to refer the case to DIPP. The case stands deferred for re-listing on 25.10.2018.			
4	Case No.:5/7/84-ALC3/2018	Party Name:SCHOELLER TECHNOLOGIES INDIA PVT. LTD.	Meet No/Date:13/84-ALC3/2018 27.09.2018	Status: Rejected
	HQ File :01/84/050/00113/AM19/	RLA File :03/95/040/01067/AM18/	Lic.No/Date:0310819903 19.03.2018	
	Decision : Committee considered the case as per agenda along with other relevant papers and noted that the firm was asked to give the requirement of fabric in Sqmt per piece vide e-mail dated 23.07.2018, 23.08.2018 and 01.10.2018. As no reply received from the firm, the committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.			
5	Case No.:1/11/84-ALC3/2018	Party Name:GRINDWELL NORTON LTD	Meet No/Date:13/84-ALC3/2018 27.09.2018	Status: Deferred
	HQ File :01/84/050/00169/AM19/	RLA File :03/94/040/00012/AM19/	Lic.No/Date:0310820575 20.04.2018	Defer Date: 25.10.2018
	Decision : Committee considered the case as per agenda along with other relevant papers and decided to ask the firm for following clarification:- i.To indicate weight of export product in KG term for calculating the requirement of import items which is in KG terms, ii.Complete calculation for requirement of imported and indigenous input (if any) for manufacturing of export product, giving manufacturing process and wastage of inputs and iii.Production of export product vis-a-vis consumption of inputs duly certified by CA for the last three years. The case stands deferred for re-listing on 25.10.2018.			
6	Case No.:2/11/84-ALC3/2018	Party Name:ESSKAY CORPORATION	Meet No/Date:13/84-ALC3/2018 27.09.2018	Status: Deferred
	HQ File :01/84/050/00170/AM19/	RLA File :03/94/040/00067/AM19/	Lic.No/Date:0310821225 24.05.2018	Defer Date: 08.11.2018
	Decision : Committee considered the case as per agenda along with other relevant papers and decided to allow another PH to the firm. The case stands deferred for re-listing on 08.11.2018.			

	Case No.:3/11/84-ALC3/2018	Party Name:K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:11/84-ALC3/2018 30.08.2018	Status: Deferred
7	HQ File :01/84/050/00171/AM19/	RLA File :04/24/040/00069/AM19/	Lic.No/Date:0410164453 28.06.2018	Defer Date 25.10.2018
Decision : Committee considered the case as per agenda along with other relevant papers and noted that DIPP has issued DL on 12.10.2018. Reply has not been received till date. The case stands deferred for re-listing on 25.10.2018.				
	Case No.:4/11/84-ALC3/2018	Party Name:K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:11/84-ALC3/2018 30.08.2018	Status: Deferred
8	HQ File :01/84/050/00172/AM19/	RLA File :04/24/040/00079/AM19/	Lic.No/Date:0410164459 02.07.2018	Defer Date: 25.10.2018
Decision : Committee considered the case as per agenda along with other relevant papers and noted that DIPP has issued DL on 12.10.2018. Reply has not been received till date. The case stands deferred for re-listing on 25.10.2018.				
	Case No.:6/9/84-ALC3/2018	Party Name: WEAR WELL INDIA PVT. LTD.,	Meet No/Date:11/84-ALC3/2018 30.08.2018	Status: Approved
9	HQ File :01/84/050/00160/AM19/	RLA File :05/24/040/00194/AM19/	Lic.No/Date:0510407080 04.07.2018	
Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				
	Case No.:5/13/84-ALC3/2018	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:13/84-ALC3/2018 27.09.2018	Status: Approved
	HQ File :01/84/050/00235/AM19/	RLA File :34/24/040/00074/AM19/	Lic.No/Date:3410044317 10.07.2018	
10	Decision : Committee considered the case as per agenda along with other relevant papers and decided to approve as under:-			
	Sl.No.	ITCHS Code	Import Item Name.	Qty Allowed
	1	39021000	POLYPROPYLENE GRANULES	1.10 kg/kg content in export product.
	2	39019090	PP ENTIRA ANTISTATIC MASTERBATCH	Quantity of import items

3	32061190	MASTERBATCH WHITE	2,3,4,6 and 9 together allowed is 19.437 MT.
4	32061900	MASTERBATCH COLOUR	
6	39019090	CONDUCTIVE BLACK	
9	38123990	U.V.STABILISER MASTERBATCH (FOR EXPORT WITH U.V. STABILISER)	1.05 kg/kg content in export product.
7	39011010	LLDPE	
8	39011090	LDPE	
5	39263090	POLYPROPYLENE FABRIC TAPE	

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:2/13/84-ALC3/2018		Party Name:CHHATARIYA FIRETECH INDUSTRIES,	Meet No/Date:13/84-ALC3/2018 27.09.2018	Status: Deferred
HQ File :01/84/050/00232/AM19/		RLA File :03/94/040/00313/AM19/	Lic.No/Date:0310822610 26.07.2018	Defer Date: 25.10.2018
<p>Decision : Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to provide the following information:-</p> <p>11 1.Indicate import content of Sl. No. 1 & 2 in the export product No.2,</p> <p>2.Complete calculation for requirement of imported and indigenous inputs giving wastage (separately) for the manufacture of export product,</p> <p>3.Production of export product vis-à-vis consumption of all the inputs for the manufacture of export product duly certified by CA.</p> <p>The case stands deferred for re-listing on 25.10.2018.</p>				
Case No.:6/11/84-ALC3/2018		Party Name:FREUDENBERG PERFORMANCE MATERIALS INDIA PVT LTD	Meet No/Date:11/84-ALC3/2018 30.08.2018	Status: Deferred
12 HQ File :01/84/050/00174/AM19/		RLA File :04/24/040/00101/AM19/	Lic.No/Date:0410164546 31.07.2018	Defer Date: 25.10.2018
<p>Decision : Committee considered the case as per agenda along with other relevant papers and noted that since the width of export products & input is different, in order to ascertain wastage, weight of input and export product is required, manufacturing process with stage wise wastage may also be provided by the firm. The case stands deferred for re-listing on</p>				

25.10.2018.			
Case No.: 1/13/84-ALC3/2018	Party Name:PETCON THERMAL PVT. LTD	Meet No/Date:13/84- ALC3/2018 27.09.2018	Status: Deferred
HQ File :01/84/050/00231/AM19/	RLA File :05/24/040/00258/AM19/	Lic.No/Date:0510407420 02.08.2018	Defer Date: 25.10.2018
Decision : Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to provide the following information:- 13 1.Weight of EVA sole in the export product and 2.Complete calculation for requirement of imported and indigenous inputs giving wastage (separately) for the manufacture of export product, The case stands deferred for re-listing on 25.10.2018.			

Minutes of manual cases considered by the Norms Committee -V

In Meeting No.13/84 AM-19 dated 27.09.2018 ACTUALLY HELD ON
11.10.2018

14

14

CASE NO. 200	M/s Shankar Packaging Ltd.Mumbai		
NC MEETING NO.13/AM-19 Dated 27.09.2018	F.No. 01/84/050/153/AM19/DES.V RA F.No. 34/24/040/00031/AM91		
	A./A No. No. 3410044180 dt.25.05.2018		
Decision : Committee considered the case as per agenda along with other relevant papers and decided to approve as under:-			
Sl.No.	ITCHS Code	Import Item Name.	Qty Allowed
1	39021000	POLYPROPYLENE GRANULES	1.10 kg/kg content in export product.
2	39019090	PP ENTIRA ANTISTATIC MASTERBATCH	Quantity of import items 2,3,4,6 and 9 together allowed is 19.437 MT.
3	32061190	MASTERBATCH WHITE	
4	32061900	MASTERBATCH COLOUR	
6	39019090	CONDUCTIVE BLACK	

9	38123990	U.V.STABILISER MASTERBATCH (FOR EXPORT WITH U.V. STABILISER)	
7	39011010	LLDPE	1.05 kg/kg content in export product.
8	39011090	LDPE	
5	39263090	POLYPROPYLENE FABRIC TAPE	

RA concerned may take necessary action subject to compliance of other usual conditions.

15

CASE NO. 201	M/s P.K.Overseas
NC MEETING NO.13/AM-19 Dated 27.09.2018	F.No. 01/84/050/00070/AM19/ RA F.No.05/24/040/00614/AM18/ A./A No. No. 0510405901 dated 16.03.2018
Decision : Committee considered the case as per agenda along with other relevant papers and decided to refer the case to DIPP. The case stands deferred for re-listing on 25.10.2018.	

16

Case No 202	M/s Shahi Exports Pvt.Ltd.
NC M.No.13/84 AM-19 dt.27.09.2018.	F.No.01/84/162/00124/ AM19/DES-V
Prior fixation of adhoc norms for export of Ladies Jacket with Hood Made of 100% Nylon Dyed Woven Fabric GSM 103 with 100% Nylon Dyed Woven Fabric GSM 70 and 60% Cotton 40% Polyester Dyed Knitted Fabric GSM 120. (Tolerance + or -10%) (STYLE NO 144J0115) under special advance license scheme under para 4.04(a)1 FTP 2015-20.	
Decision: M/S Shahi Exports Pvt. Ltd. vide their letter dated 19.09.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.	
GSM should match in import and export.	

17

CASE NO. 203	M/s Orient Craft Ltd., New Delhi
NC MEETING NO.13/AM-19 Dated 27.09.2018	F.No. 01/84/162/00125/AM19/DES-V RA F.No.05/27/00039/00030/AM15
	A./A No. No. 0510393430 dated 02.03.2015
Decision : Committee considered the case as per agenda along with other relevant papers and decided to ask for CAD and sketch. The case stands deferred for re-listing on 25.10.2018.	

18

CASE NO. 204	M/s Sahu Exports
NC MEETING NO.13/AM-19 Dated 27.09.2018	F.No. 01/84/050/00159/AM19/DES-V RA F.No.05/24/040/00210/AM19
	A./A No. No. 0510407156 dated 11.07.2018
Decision : Committee considered the case as per agenda along with other relevant papers and decided allow Personal Hearing alongwith Sample(Old & New) and letter of buyer instruction. The case stands deferred for re-listing on 25.10.2018.	

19

Case No 205	M/s Chelsia Mills LLP
NC M.No.13/84 AM-19 dt.27.09.2018.	F.No.01/84/171/00007/AM19/DES-V
Prior fixation of adhoc norms for export of 100% Cotton WVN Dyed Infants & Girls double Breasted Trench Coat Style No.44464/445672	
Decision: M/Chelsia Mills LLP. vide their letter dated 19.09.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.	
GSM should match in import and export.	

Case No 206	M/s Shahi Exports Pvt.Ltd.
NC M.No.13/84 AM-19 dt.27.09.2018.	F.No.01/84/162/00126/ AM19/DES-V
<p>Prior fixation of adhoc norms for export of Ladies Jumps Suit (Style No.3519 & 3538) Made of 100% Viscose Woven Printed Fabric GSM 140 (Tolerance + or -10%) under special advance license scheme under para 4.04(a)1 FTP 2015-20. under special advance license scheme under para 4.04(a)1 FTP 2015-20.</p> <p>Decision: M/S Shahi Exports Pvt. Ltd. vide their letter dated 05.10.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.</p> <p>GSM should match in import and export.</p>	

Case No 207	M/s Orient Fashion Exports India Pvt.Ltd.
NC M.No.13/84 AM-19 dt.27.09.2018.	F.No.01/84/162/00127/ AM19/DES-V
<p>Prior fixation of adhoc norms for export of 1. Style No.430416 Infant Dress in 55% Linen 45% Cotton Printed Woven Fabric GSM 139 (+/- 10 Variation with ingenious Lining and Diaper 2. Style No.430416 Girlst Dress in 55% Linen 45% Cotton Printed Woven Fabric GSM 139 (+/- 10 Variation with ingenious Lining and Panty Cover.3. Style No.430416 Girls Dress in 55% Linen 45% Cotton Printed Woven Fabric GSM 139 (+/- 10 Variation with ingenious Lining under special advance license scheme under para 4.04(a)1 FTP 2015-20.</p> <p>Decision: M/S Orient Fashion Exports India Pvt.Ltd. vide their letter dated 08.10.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.</p>	

GSM should match in import and export.

22

Case No 208	M/s Shahi Exports Pvt.Ltd.
NC M.No.12/84 AM-19 dt.13.09.2018.	F.No.01/84/162/00115/ AM19/DES-V
Prior fixation of adhoc norms for export of M/S Shahi Exports Pvt. Ltd. vide their letter dated 07.09.2018 along with relevant documents for export of Ladies Jacket Made of 100% Cotton Dyed Woven Fabric GSM 290 with 100% Cotton Printed Woven Fabric GSM 290 and 80% Polyester 20% Cotton Dyed Woven Fabric GSM 100 (Tolerance + or -10%) (STYLE NO 144J0128) under special advance license scheme under para 4.04(a)1 FTP 2015-20.	
Decision: M/S Shahi Exports Pvt. Ltd. vide their letter dated 07.09.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As no one appeared for PH, the Committee after due deliberation decided to allow another Personal Hearing to the firm for examination of the case. The case stands deferred for 25.10.2018	

23

Case No 209	M/s Richa Global Exports Pvt.Ltd.
NC M.No.13/84 AM-19 dt. 27.09.2018.	F.No.01/84/162/00128/AM19/DES-V
Prior fixation of adhoc norms for export of 1. Ladies Trouser of 100% Tencel Twill Un-Bleached Woven Fabric GSM 192 (Tolerance + or -10%) Style No.493798 2. Girls Dress of 98% Cotton 2% Spandex Printed Woven Fabric GSM 190 (Tolerance + or -10%) alongwith 98% Cotton 2% Spandex Bleached Woven Fabric 190 Tolerance + or -10%) Style No.473D072-489D072-476E013 3. Ladies Other Garment (Leotards) of 70% Rayon 27% Polyester 3% Spandex Dyed Knitted Fabric GSM 210 (Tolerance + or -10%) Style No.4988639 under special advance license scheme under para 4.04(a)1 FTP 2015-20.	
Decision: M/S Richa Global Exports India Pvt.Ltd. vide their letter dated 09.10.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.	



GSM should match in import and export.

24

Case No 210	M/s Shahi Exports Pvt.Ltd.
NC M.No.13/84 AM-19 dt. 27.09.2018.	F.No.01/84/162/00129/AM19/DES-V
Prior fixation of adhoc norms for export of 1. Babies Garments (Dress) (Style No.410354 & 391492) Made of 55% Linen 45% Rayon Woven Printed Fabric GSM 190 (Tolerance + or -10%) 2Girls Dress (Style No.410354 & 391492) Made of 55% Linen 45% Rayon Woven Printed Fabric GSM 190 (Tolerance + or -10%) under special advance license scheme under para 4.04(a)1 FTP 2015-20.	
Decision: M/S Shahi Exports Pvt. Ltd. vide their letter dated 08.10.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.	
GSM should match in import and export.	

